

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 893/92 : Date of order 26.4.95

Rajendra Singh : : Applicant

v/s

Union of India & Others : Respondents

Mr. Virendra Lodha : Counsel for the applicant.

Mr. K.P. Mishra : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Rajendra Singh in this application u/s 19 of the Administrative Tribunals Act, 1985, has sought a direction to the respondents to pay monthly salary to him on the post of Masalchi since October, 1990, till date with all consequential benefits. The applicant has prayed for setting aside the verbal order of termination of his services w.e.f. 1.10.90 and has also prayed for a direction to the respondents to reinstate him on the said post with all consequential benefits.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The learned counsel for the parties agree that the applicant may make an application to the respondents for grant of leave for the period from 10.7.90 to 1.9.92 and that to the extent leave is due to the applicant, it shall be granted to him and remaining period shall be treated as leave without pay, so however that there is no break in service of the applicant during this period. With the observations made above, the OA stands disposed of. No order as to costs.

(O.P. SHARMA)  
MEMBER(A)

Gopal Krishna  
(GOPAL KRISHNA)  
VICE CHAIRMAN